12.15 hrs.

OIL AND NATURAL GAS COMMISSION (AMENDMENT) BILL*

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I move for leave to introduce a Bill further to amend the Oil and Natural Gas Commission Act, 1959.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Oil and Natural Gas Commission Act, 1959.'

The motion was adopted.

Shri Humayun Kabir: I introduce the Bill.

12:15½ hrs.

INDIAN MEDICAL COUNCIL (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to move for leave to introduce a Bill further to amend the Indian Medical Council Act 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Medical Council Act 1956."

The motion was adopted.

Dr. D. S. Raju: I introduce the Bill.

RE. HALF-AN-HOUR DISCUSSION

Mr. Speaker: Now what is it that Mr. Hem Barua wants?

Shri Hem Barua: There is a Half-An-Hour Discussion mentioned on the Order Paper standing in by name regarding Indian Ambassador in Cairo. The time is not indicated. Will it be taken at 5 O'clock or 5.30 p.m. of 6 O'clock? I should know it.

Mr. Speaker: I thought it was very clear that it will be taken at 5 O'clock There is no other time. Unless the business that is put down on the list is finished earlier, it will be at 5 O'clock.

12.17 hrs.

ADVOCATES (AMENDMENT) BILL, 1964—*Contd.*

Clause 13—(*Amendment of section 24*)—*Contd.*

Mr. Speaker: Shrimati Renu Chakravartty may continue her speech.

Shrimati Renu Chakravartty (Barrackpore): Mr. Speaker, Sir, I was speaking about clause 13 of the amending Bill. Here I shall quote the statement of Sir Trevors Harris under whose chairmanship there was the Judicial Reforms Committee of 1952. There he has said regarding Muktears that:

"It appears to us that possession of law degree is not absolutely necessary for the work Muktear is ordinarily called upon to perform. At present we are satisfied that the Muktears fulfil a very needful function and we think that there can be no doubt that what a Muktear does at present adequately fulfil the function of the poor men's lawyers."

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